

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.73/2002.

Tuesday this the 29th day of January 2002.

CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Sudhan M.,
Miloth House,
Cheekkunnummel, Kakkattil,
Kozhikode. Applicant

(By Advocate Shri T.G.Rajendran)

Vs.

1. The Post Master General, Calicut.
2. The Sub Divisional Inspector (Posts),
Vadakara North Sub Division, Vadakara.
3. The Senior Superintendent of Post Offices,
Vadakara.
4. Union of India represented by Secretary
to Ministry of Communications,
New Delhi. Respondents

(By Advocate Shri K.Kesavankutty, ACGSC)

The application having been heard on 29th January 2002
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The applicant who is discharging the functions of Extra
Departmental Mail Carrier (EDMC for short), Cheekkunnu West
Post Office, has filed this application challenging the
validity of A-1 notification by which the respondents seek
selection for provisional appointment on the ground that a
provisional hand cannot be replaced by another provisional
hand. The applicant seeks a direction to the respondents not
to replace the applicant with other provisional hand.

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2. When the O.A. came up for hearing on admission, learned counsel for respondents states that as the applicant is not a provisional EDMC but only a substitute, and therefore the challenge to the notification has no merit.

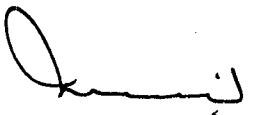
3. The learned counsel of the applicant states that the applicant has already applied for selection to the same post and that he would be satisfied, if the respondents are directed to consider his candidature also for selection. Learned counsel of the respondents states that the respondents have no objection in considering his candidature along with others and that the application may be disposed of with such a direction.

4. In the light of the above submission made by the learned counsel on either side, the application is disposed of directing the respondents to consider the applicant's candidature also at the interview for selection and appointment to the post of EDMC Cheekkunnu West P.O., scheduled to be held today i.e. 29.1.2002 or on any other deferred date.

5. Learned counsel of the second respondent undertakes to inform the respondents of this order.

5. O.A. is disposed of as above. No costs.

Dated the 29th January 2002.


T.N.T. NAYAR
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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APPENDIX

Applicant's Annexure:

1. A-1 : True copy of notification issued by second respondent
dt.13.12.2001.

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30.1.02